

**LOK SABHA**

**STARRED QUESTION NO. 189**

**TO BE ANSWERED ON 01.01.2018**

**COMMISSION FOR EXPANSION OF PETROLEUM AND NATURAL GAS SECTOR**

**\*189. SHRI JAI PRAKASH NARAYAN YADAV:**

Will the **Minister of PETROLEUM AND NATURAL GAS** be pleased to state:

पेट्रोलियम और प्राकृतिक गैस मंत्री

- (a) whether the Government has constituted any commission to expand the petroleum and natural gas sector;
- (b) if so, the names and details of the nominated members of the said commission;
- (c) whether the Government has appointed people belonging to the political field as independent directors in all oil enterprises including the Oil and Natural Gas Corporation Limited;
- (d) if so, the justification behind such appointment; and
- (e) the expenditure likely to be borne / incurred by the oil enterprises in this regard every year?

**ANSWER**

पेट्रोलियम और प्राकृतिक गैस मंत्री (श्री धर्मन्द्र प्रधान)

**MINISTER OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)**

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(a) to (e): A statement is laid on the Table of the House.

**STATEMENT REFERRED IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION No.189 ASKED BY SHRI JAI PRAKASH NARAYAN YADAV, MP REGARDING COMMISSION FOR EXPANSION OF PETROLEUM AND NATURAL GAS SECTOR TO BE ANSWERED ON 01.01.2018**

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(a) & (b): No, Madam

(c) & (d): The Government has laid down the criteria in terms of age, educational qualifications and experience for persons to be considered for appointment as non-official Directors on the Boards of CPSEs. The proposals for appointment of non-official Directors are considered by the Search Committee of Department of Public Enterprises (DPE) and non-official Directors are appointed on the Boards of Central Public Sector Enterprises (CPSEs) on the basis of recommendations of Search Committee after obtaining approval of competent authority and completing due formalities. Presently there are 65 (sixty five) Independent Directors in Oil and Gas CPSEs of which 09 (nine) have been appointed in Oil and Natural Gas Corporation Limited (ONGC).

(e) As per provisions of Section 149 of Companies Act, 2013, the non-official (Independent) Directors of CPSEs may receive remuneration by way of fee provided under sub-section 5 of Section 197 and reimbursement of expenses for participation in meetings of Board. The Maharatna, Navratna and Miniratna CPSEs accordingly, decide the sitting fee for independent directors with the approval of their respective Boards. The detail of sitting /meeting fees paid to the Independent Director by respective CPSEs is attached at **Annexure**.

**ANNEXURE REFERRED IN REPLY TO PART (e) OF LOK SABHA STARRED QUESTION NO. 189 TO BE ANSWERED ON 01.01.2018 REGARDING COMMISSION FOR EXPANSION OF PETROLEUM AND NATURAL GAS SECTOR****SITTING FEE BEING PAID TO INDEPENDENT DIRECTOR BY CPSEs**

<b>SL No.</b>	<b>CPSE</b>	<b>Sitting Fee</b>
1	ONGC	40,000/- Per board meeting 30,000/- for committee meeting
2	IOCL	40,000/- Per board meeting 40,000/- per committee meeting
3	GAIL	40,000/- Per board meeting 30,000/- Per committee meeting
4	BPCL	40,000/- per meeting
5	HPCL	40,000/- Per board meeting 30,000/- Per meeting of board sub-committee
6	OIL	20,000/- for each board meeting and committee meeting
7	EIL	25,000/- Per meeting of the board 20,000/- Per meeting of committee of board
8	BLC	10,000/- per meeting
9	MRPL	40,000/- Per board meeting 30,000/- per committee meeting
10	OVL	40,000/- Per board meeting. 30,000/-for Committee meeting.
11	NRL	40,000/- per meeting of board/audit committee, 20,000/- in respect of other committee meetings
12	CPCL	20,000/- for each board meeting and meeting of the sub-committee of the board